2026:AHC:22803

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3576 of 2026

Chandrabhan

.....Petitioner(s)

Versus

State Of U.P. And 26 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Arvind Kumar, Santosh Yadav
Counsel for Respondent(s)	:	Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and learned counsel for the respondents.

2. The petitioner has preferred the present petition with the prayer to comply with the order dated 30.09.2025 passed by the respondent No.3/Sub Divisional Magistrate, Kerakat, District Jaunpur.

3. It is argued by learned counsel for the petitioner that the proceedings under Section 24 of the U.P. Land Revenue Code, 2006 by the petitioner which was numbered as Case No. 1887 of 2025 (Computerized Case No.T202514360501887) before the respondent No. 3 in which order dated 30.09.2025 has been passed in favour petitioner. It is argued that considerable time has already been lapsed but till date the aforesaid order has not been complied.

4. Law has been well settled by a Coordinate Bench of this Court in bunch of writ petitions being leading ***Writ C No.35470 of 2025 (Meena Devi vs. State of U.P. and 5 others)*** decided on **18.12.2025,** in which certain directions were given in paragraph nos.44 to 46 which reads as follows:-

> *"44. Section 24 of the UP Revenue Code, 2006 vests the SDO with statutory quasi-judicial powers for summary settlement of boundary disputes coupled with mandatory enforcement authority for demarcation and possession restoration. Execution is not discretionary but integral to the provision's efficacy?failure to enforce renders the entire summary mechanism otiose and defeats the legislative intent. The broad guidelines formulated aim at providing for a structured framework harmonizing statutory mandates (Section 24 of Code, 2006; Rule 22 of Rules, 2016), executive instructions (Government Order dated 16.12.2025), administrative law principles, and constitutional imperatives of fairness and public order. The concerned respondents, in particular the SDO and Collector, are under law bound to ensure that orders under Section 24 are effectively*

> *enforced. 45. The Secretary, Department of Revenue, State of Uttar Pradesh, shall ensure statewide circulation of aforestated guidelines to all revenue authorities within the State. A mechanism for providing mandatory training and RCCMS protocol compliance may also be ensured. 46. The respondents, particularly the concerned SDOs are directed forthwith to execute all subject orders in the instant batch of writ petition, within four weeks from the date of production of a certified copy of this order, strictly as per approved site memo/demarcation report, by ensuring affixation of boundary marks and also possession restoration, wherever required. "*

5. In this view of the matter, the present writ petition is disposed of finally directing the Sub Divisional Magistrate concerned to comply with the order dated 30.09.2025, strictly in accordance with law as well as observations made in the case of ***Meena Devi (Supra)*** as quoted above unless there is no legal impediment.

February 2, 2026
Vinod.

(Prakash Padia, J.)